CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Minutes of the Meeting of the Commission held on 12th June, 2023

- **1.0** The following were present:
 - 1. Shri Jishnu Barua, Chairperson
 - 2. Shri I. S. Jha, Member
 - 3. Shri Arun Goyal, Member
 - 4. Shri Pravas Kumar Singh, Member
 - 5. Shri Harpreet Singh Pruthi, Secretary
 - 6. Dr. Sushanta K. Chatterjee, Chief (RA)
 - 7. Shri Awdhesh Kumar Yadav, Chief (Engg.)
 - 8. Mrs. Shilpa Aggarwal, Jt.Chief (Engg.)
 - 9. Shri Sunil Kumar Jain, Jt.Chief (Engg.)

2.0 ITEM NO.1: IMPLEMENTATION OF MARKET COUPLING BY CERC

2.1 <u>Reference from the Ministry of Power, Government of India vide letter No. 14/01/2022-</u> <u>RCM-Part (1) dated 02.06.2023.</u>

Deliberations

- The Power Market Regulations (PMR) 2021 already have an enabling provision on Market Coupling. The staff informed that it is already engaged in evolving a discussion paper on this subject based on the broad contours provided in the PMR 2021 in this context.
- The Commission noted the same.

3.0 ITEM NO.2: COMPENSATION METHODOLOGY FOR OPERATING COAL BASED THERMAL GENERATING UNITS BELOW 55% MINIMUM POWER LEVEL.

3.1 <u>Direction by the Ministry of Power, Government of India vide letter No.11/77/2018-Th-</u> <u>Il/RCM dated 08.06.2023 under Section 107 of the Electricity Act, 2003.</u>

Deliberations

• The Commission has already recognized the need to flex thermal generation in order to integrate renewable energy (RE) and has made suitable provisions in the IEGC 2023. The Grid Code also provides for compensation for part load operation, in terms of the provisions of the contract entered into by the generating stations with the

In Chair

beneficiaries or buyers, or in the absence of such provision in the contract, as per the mechanism to be specified by the Commission through separate regulations or through Order.

• The Commission after deliberation directed the staff to incorporate requisite provisions in the approach paper on "Terms and Conditions of Tariff for the period commencing from 1st April, 2024" and seek comments from the stakeholders. Based on the comments received, the Commission will take a final decision regarding suitable provisions in relevant regulations.

4.0 ITEM NO.3: WAIVER OF INTER-STATE TRANSMISSION CHARGES ON TRANSMISSION OF ELECTRICITY GENERATED FROM OFFSHORE WIND AND GREEN HYDROGEN PROJECTS

4.1 <u>Reference from the Ministry of Power, Government of India vide letter No. 12/07/2023-</u> <u>RCM dated 29.5.2023.</u>

Deliberations

- The Commission considered the reference received and directed the staff to examine for suitable regulatory provision.
- **5.0** The meeting ended with vote of thanks to the Chair.
